[28 July, 2003] RAJYA SABHA

Union Territories of Andaman and Nicobar Islands, Chandigarh, Daman and Diu, Dadra and Nagar Haveli and Lakshadweep.

(b) There are various reasons for which many States have not been able to establish Family Courts as yet. In some States in North East, existing customary courts deal with matrimonial matters. Lack of financial resources, difficult topography, and insufficient institutions of matrimonial cases have also held back establishment of Family Courts.

(c) All States and Union Territories are being impressed upon from time to time to set up Family Courts in each district of the country.

Amendment in Article 12

824. SHRI RAMA MUNI REDDY SIRIGIREDDY: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether it is a fact that the Commission on the Working of the Constitution recommended for changes in Article 12 of the Constitution;

(b) if so, the details of the recommendations made with regard to Article 12 of the Constitution; and

(c) the action Government have taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI P.C. THOMAS): (a) Yes, Sir.

(b) The Commission has recommended that in article 12 of the Constitution the following Explanation should be added :

"Explanation—In this article, the expression "other authorities" shall include any person in relation to such of its functions which are of a public nature."

(c) The Government is examining the recommendation.

Recommendations of NJPC

825. SHRI NANDI YELLAIAH: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether Government have considered the recommendations of the National Judicial Pay Commission regarding hike in salaries of the Judges and increasing the number of Judges in various States;